



वसुधैव कुटुम्बकम्
ONE EARTH · ONE FAMILY · ONE FUTURE

GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No. 24 /L & PAD/2023

Dated: 28 /08/2023

NOTIFICATION

In pursuance of clause (1) of Article 165 of the Constitution of India, the Governor of Sikkim is hereby pleased to appoint Shri Basava Prabhu S. Patil, Senior Advocate as Advocate General of Sikkim with immediate effect.

The payment of retainer, fees and other terms and conditions of appointment will be determined by a separate Notification in this regard.

By order and in the name of Governor.

Sd/-
(Suraj Chettri) SSJS,
LR-cum-Secretary
Law & Parliamentary Affairs Department.

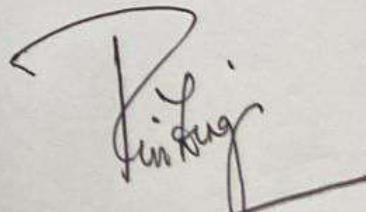
Memo No.:-21(724)/L&PAD/160

Dated: 28 · 08 · 2023

Copy to:-

1. Shri Basava Prabhu S. Patil, Senior Advocate,
2. Registrar General, High Court of Sikkim,
3. Secretary General, Supreme Court of India,
4. Secretary to the Hon'ble Governor,
- ✓ 5. Secretary to the Hon'ble Chief Minister,
6. Office of Advocate General, High Court of Sikkim,
7. Resident Commissioner, Sikkim House, New Delhi,
8. Standing Counsel (s) for Sikkim, Supreme Court of India,
9. P.S to Hon'ble Minister, Law & Parliamentary Affairs Department,
10. P.S to all Hon'ble Ministers,
11. P.S to Chief Secretary, Government of Sikkim,
12. All Secretaries and Heads of Department, Government of Sikkim,
13. Pr. Director, Pay & Accounts Office, Gangtok,
14. Additional Secretary (C), Home Department for publication in the Official Gazette,
15. Accounts Officer, Law & Parliamentary Affairs Department,
16. Personal file,
17. Guard file.




Additional Secretary,